

Grade I posts of Delhi Administration Ministerial Services recently for filling up the vacant posts of Superintendents ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :** (a) Fourteen temporary posts (representing 80% of the total number of 18 temporary posts) of Stenography Instructors in the Industrial Training Institutes in Delhi have been converted into permanent ones with effect from 19.4.71

Since Stenography Instructors in the Industrial Training Institutes are born on a joint cadre of Stenographers of the Delhi Administration, confirmations against the permanent posts will be made as soon as the joint seniority list of Stenographers and Stenography Instructors is finalised

(b) Yes.

**Powers to Invoke Defence of India Rules by a State Government**

**1532. SHRI CHINTAMANI PANIGRAHI :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is necessary for a State Government to get prior concurrence of the Centre to invoke the Defence of India Rules;

(b) whether the Tamil Nadu Government invoked the Defence of India Rules to deal with strike in Simpson Group of Industries without prior concurrence of the Centre; and

(c) if so, the reaction of the Centre thereto ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) :** (a) The Defence of India Rules indicate the cases where the prior concurrence of the Central Government is necessary before the exercise of powers conferred on the State Governments.

(b) and (c). The order notifying certain units of the Simpson Group of Companies as essential services was issued by the Government of Tamil Nadu on 4th January

1972 under Rule 119 of the Defence of India Rules, 1971. Exercise of powers under Rule 119 by State Governments does not require prior concurrence of the Central Government. This order was subsequently revoked by the State Government on the 14th Jan. 1972.

**Exploration for Self-sufficiency in Minerals**

**1533. SHRI PAMPAN GOWDA :** Will the Minister of STEEL AND MINES be pleased to state

(a) whether a long-term planning for exploration and development has been stressed by the Geological Survey of India (GSI) to achieve self-sufficiency in minerals, and

(b) if so, the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) :** (a) and (b) The Geological Survey of India have drawn up a ten year (1969-79) plan of mineral exploration for exploring and proving mineral deposits well ahead of projected requirements. The programme envisages a total of 122,400 sq. km. of large scale mapping and 156 lakh metres of drilling involving 6000 geologist years of work.

The first phase of the programme has been accepted by the Government and is already being implemented by Geological Survey of India in which it is proposed to cover an area of about 66,280 sq. km. of large scale mapping, 86 lakh metres of drilling and 45,150 metres of mining in order to accelerate the mineral exploration Programme and to prove additional reserves of various minerals which would lessen the gap between demand and indigenous availability of certain minerals.

**Implementation of Coal Wage Board Award**

**1534. DR. RANEN SEN :** Will the Minister of LABOUR AND REHABILI-